



2026:AHC:21081

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 375 of 2026

Shree Ram

.....Petitioner(s)

Versus

Board Of Revenue, U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aprajit Yadav, Shyam Lal Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Aprajit Yadav, learned counsel for the petitioner, Mr. T.P. Gupta, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for respondent- Gaon Sabha.

2. The instant petition has been filed for the following relief:

"I. Issue a writ, order or direction in the nature of Mandamus directing the respondent no. 1 to decide the Revision No.4024 of 2025 (Computerized Case No.AL20250203004024) between the parties "Jag Narayan vs. Shree Ram and Others", under Section-210 of the U.P. Revenue Code, 2006, dated 11.08.2025, within a specified period to be fixed by this Hon'ble Court."

3. Learned counsel for the petitioner submitted that the aforementioned revision under Section 210 of U.P. Revenue Code, 2006 filed by the private respondent no.2 impleading the petitioner as opposite party no.1 is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj since 11.8.2025. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.9 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned *Revision No.4024 of 2025 (Computerized Case No.AL20250203004024) between the parties "Jag Narayan vs. Shree Ram and Others", under Section-210*

of the U.P. Revenue Code, 2006 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 30, 2026

Rameez